

**IN THE COURT OF THE HON'BLE PRINCIPAL CIVIL JUDGE AND JMFC
AT TUMKUR**

P.C.R.No. /2020

IN

C.C.No. /2020

Between:

Sri. Ramesh Naik.L

...Complainant

And:

1. Sri. Kangana Ranaut

2. State of Karnataka

Through Station House Officer
Kyathsandra Police Station
Tumkur-572104

...Respondents

**COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SECTION 156(3) FOR REGISTRATION
OF FIR FOR THE OFFENCE PUNISHABLE UNDER SECTIONS
44,108,153,153A and 504 OF THE INDIAN PENAL CODE, 1860**

The Complainant most respectfully submits as follows:-

1. The address of the complainant for the purpose of issue of court notices, summons etc., is as stated to in the cause title.
2. The address of the Respondents for the purpose of issue of court notices, summons etc., is as stated to in the cause title.
3. That the complainant is a public spirited person, Advocate by profession and also an Agriculturist, is associated with couple of non-profit organization based in Tumkur, Karnataka which are in forefront for the education of rural children, Environmental protection and also fighting for the cause of human dignity, civil liberty and social justice. A copy of the Complainant AADHAAR card and the Advocate Id card enrolled at Hon'ble High Court of Karnataka bar association are enclosed herewith as **Annexure-A and Annexure-B** respectively for the kind perusal of this Hon'ble Court. **Complainant seeks the leave of this Hon'ble Court to conduct the case in person.**
4. That the complainant is a law abiding citizen who has a faith in the secular, democratic set-up and a Justice, Liberty, Equality, and Fraternity as enshrined in the Constitution of India. Complainant is moving to this Hon'ble Court not only in the public interest but also as a affected person, against the accused as there is no other alternative and efficacious remedy available to the complainant except approaching this Hon'ble Court as the complainant filed a **E-mail complaint dated 22/09/2020 to Karnataka state Director General of Police(DGP) and Tumkur district Superintendent of Police(SP)** but the police have not take any action on the complaint. Complainant is a permanent resident under the territorial

jurisdiction of the Kyathsandra police station of Tumkur, Respondent No.2 herein and hence this petition to this Hon'ble Court.

5. There is no civil, criminal or revenue litigation, involving complainant, which has or could have legal nexus with the issue involved in this petition. It is totally bona-fide.

Facts of the Case

6. It is submitted that the accused, Respondent No.1 herein, is popular bollywood Hindi film actress and she is very active in the social media network such as Twitter, WhatsApp etc.
7. It is further submitted that the accused has posted a message from her Twitter account '@KanganaTeam' on 21st September 2020 saying **"People who spread misinformation and rumours about CAA that caused riots are the same people who are now spreading misinformation about Farmers bill and causing terror in the nation, they are Terrorist. You very well know what I said but simply like to spread misinformation"**. A copy of the screenshot of this message posted from the twitter account of the accused, Respondent No.1, is produced herewith as **Annexure-C** for the kind perusal of this Hon'ble Court.
8. It is submitted that in the above content posted by the accused in her twitter account, she has a clear intention to injure the people who are opposing the Farmers bill passed in the Loka Sabha and

there by **wantonly giving provocation with intent to cause riot and** promoting the culture of non-violence in the young minds of the society.

9. That on perusal of the same it has been found that this posting on twitter account of the accused posted by her may lead to collision between the people of different group believe in different ideology. It seems that the government authorities have turned a blind eye to the same and does not have any established measures or rules and guidelines to control and regulate the same. On the bare perusal of all these content it is more than evident that the government is least bothered and as usual waiting for some dangerous consequences to happen before taking some appropriate actions. It is submitted that the neither police official nor the government had initiated any action to curbe/check these activities suo-motto and failed to registered any case against the above named accused, Respondent No.1, person in any manner whatsoever under any law prevailing at present point of time.
10. That the complainant is filing this complaint against the accused for having committed the offences under Section **44,108,153,153A and 504 OF THE INDIAN PENAL CODE, 1860**, which this Hon'ble Court will appreciate even on a bare glance of the contents provided along with this complaint, understanding my social responsibility not to post any of the offensive and inflammatory material which may lead to communal disharmony in the society.

Grounds

11. That the contents which are posted by the accused on her twitter account amounts to **wantonly giving provocation with intent to cause riot and clearly instigating to commit the same offence** and promoting enmity, hatred, ill-will between different groups on the grounds of religion, race, place of birth, residence, language etc and **intentional insult with intent to provoke breach of peace, injury to the person's mind and reputation, especially those involved in Farming activity(including the Complainant herein) and the people who support them. The above act of the accuser, Respondent No.1** disturbs or likely to disturbs the public tranquility. Hence the above act amounts to commission of offence under section **44,108,153,153A and 504 OF THE INDIAN PENAL CODE, 1860,**
12. That as a citizen of this country, the complainant is not only individually hurt but also believe that if such content is allowed to be posted on these platforms in this form, then incalculable and irreparable damage will be caused to the Farmers of the Country. All those who are responsible for allowing this content to be posted on the social media and those who are promoting such material to malice and defame the country's back bone, with intention to spread the violence and destabilize the country are liable to be prosecuted and punished under these Sections **44,108,153,153A and 504 OF THE INDIAN PENAL CODE, 1860,**
13. That the content which has been posted by the accused in her social media twitter account are clearly an imputations, assertions,

prejudicial to national integration. The material is clearly visible in the Annexures.

14. **Cause of action:** That the cause of action has arisen on 21.09.2020 when the accused, Respondent No.1 has posted an objectionable contents in her twitter account.

15. **Jurisdiction and Limitation:** The objectionable contents were posted on social media network, twitter account of the accused, Respondent No.1, which will hurt the people staying across the country and complainant is one among them and since the complainant is a permanent resident under the territorial jurisdiction of this Hon'ble Court, this Hon'ble court is competent to entertain & try the present complaint and grant relief to the complainant. That the present complaint has been filed within the period of limitation.

PRAYER

Wherefore, the complainant prays that this Hon'ble court may be pleased to:

16. (a) Take the cognizance of the offence committed by the accused, Respondent No.1, under Sections **44,108,153,153A and 504** of the IPC or direct the jurisdictional police station, Respondent No.2, to register the FIR in this respect.

(b) Pass such other order or orders as this Hon'ble Court deems fit and proper in the facts and circumstances of the case and in the interest of justice and equity.

Advocate for complainant

Complainant